MR CHAIRMAN The question is

"That clause 1, as amended, stand part of the Bill"

The motion was adopted

Clause 1, as amended, was added to the Bill

MR CHAIRMAN Then, there is an amendment to Enacting Formula by Shri Surendra Pai Singh

Enacting Formula

SHRI SURENDRA PAL SINGH I move

Page 1, line 1,-

for "Twenty-third" substitute "Twenty-fourth" (1)

MR CHAIRMAN The question is

Page 1, line 1,-

for "Twenty-third substitute "Twenty-fourth" (1)

The motion was adopted

MR CHAIRMAN The question is.

"That the enacting Formula, as amend ed, stand part of the Bill"

The motion was adopted

The Enacting Formida, as amended, was added to the Bill.

The Title was added to the Bill

SHRI SURENDRA PAL SINGHbes to move

"That the Bill, as amended, be pas-

1

MR. CHAIRMAN. The question is:
"That the Bill, as amended, be pas-

The motion was adopted

17 30 hrs.

CINEMATOGRAPH (AMENDMENT)
BILL

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) Mr Chairman Sir, on behalf of Shri I K Gujral, I beg to move

"That the Bill further to amend the Cinematograph Act, 1952 as passed by Rajya Sabha, be taken into con sideration"

•This brief Bill which is before the House seeks to amend the Cinematogra phic Act mainly in one respect. This is to bring the provisions of the Act in to force in the State of Jammu and Kash mir. With this, the provision of the Cinematographic. Act will be in force throughout the length and breadth of the country.

At present, the regulation of the cinematographic exhibition is carried out under an old Act of the State Government dating from 1933

SHRI JYOTIRMOY BOSU (Diamond Harbour) On a point of order I was searching for the Act which they have mentioned m the Bill namely, the Jammu and Kashmir Cinematograph Act 1898 I could not get hold of this Therefore I was unable to study the Bill, the House is not prepared for this

SHRI DHARAM BIR SINHA.
That is how they use in Kashmir If
it is translated into AD the year is
1933

SHRI JYOTIRMOY BOSU I could not get it

MR CHAIRMAN Now you try to get it

SHRI DHARAM BIR SINHA
The Government has the active support
of the State Government of Jamunu and
Kashmir in its effort to substitute this
old law by one that is applicable to the
rest of India and thereby bring uniformity all over the country Towards
this end, a Presidential Order entitled
the Constitution (Application to Jamunu
and Kashmir) Amendment Order 1972

[Shti Dharam Bir Sinha]

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bad been usued and published in the Gazette of India, Extraordinary, Part II, Section 3(i), dated 24th February 1972. The present Bill is the link in the chun of action.

The Bill before the House is a brief one and its provisions speak for them-I would not like to take time of the House m elaborating them should mention, however, that opportunity provided by this Bill which is mainly intended for introducing the all-India Act into Jammu and Kashmir is being utilised by the Government to make a minor amendment in Section of the Act. This minor amendment relates to the procedure in respect of ratification by Parliament of the rules made under the Act. The rationale of provision is very simple as it bring the procedure in line with the model procedure prescribed in this by Parliament. I need hardly add that this amendment is a necessary and neasonable one.

I have no doubt, Sir, that all Sections of this House will give their support to the Bill.

I now present the Bill for the consideration of the House

MR. CHAIRMAN. Motion moved:

"That the Bill further to amend the Cinematograph Act, 1952, as passed by Rajya Sabha, be taken into consideration.

*SHRI R. P. DASS (Krishnagar): Sir, this small amending Bill seeks to extend the provisions of the Cinematograph Act, 1952 to the State of Jammu and Kashmir. I am unable to fully support this Bill because through this Bill total anarchy in culture and corruption that has been let lose all over the country by the Principal Act of 1952 is now being extended to the State of Jammu and Kashmir also. I feel that it would have been much better if the Cinematorgraph Act of 1952 was suitably modified and brought before this House in a comprehensive form instead of bringing this small amending Bill. That could not much good to the country including the State of Jamma and Kashmir. Sir, the Act of 1952 has been drafted in

such a way that it has enabled the spread of many such ideas in the country through our cinemas, which run counter to our civilisation and culture. The cinema is the most powerful mass-media and it should not have been treated so lightly. The importance of this media is no where recognised in the legislation, I'ven after 21 years of its enactment, the Government does not seem to have realised the hold of the cinema over the masses. The cinema is not just a form of entertainment like songs. dances literature etc. The impact of the cinma as a mass-media should be properly As a result of the neglect of understood this aspect, many such vulgarities and indecencies are allowed to be shown in the cinemas which are not in keeping tradition, and culture. social CUT moral values The producers directors, the financiers and those who certify a film for exhibition viz. the Censor Board, pay scant attention to the social and moral values of a film resulting in widespread anti-culture and anti-social contents in most film which are doing much harm to the country. We hear much discussion is going on whether Lissing should be all-owed in Indian films I see no ground for discussing such subjects as kissing and passionate embracing in public are absolutely contrary to our culture and can never be permitted in Indian films Hardly can such vulgarities be permitted in the films in the name of modernism. Perhaps some affluent and sophisticated people think that such things should be permitted in the as they are part of their way of life they should not forget that in our country 80 per cent of the people live in villages and only 20 per cent live in cities and towns and out of that 20 per cent also there are labourers and factory workers and other toling masses who do not share the views of the so called members of the affluent society. M'any of them are either poorly educated or not educated at all. A huge mass of these poor, simple and illiterate people with a different sense of values of life visit the cinemas as their only source of entertainment and the projection of obscenity mudity, crime and suggestive scenes of immorality etc., in the films is having a very adverse effect on

^{*} The original speech was delivered in Bengali.

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the 1 turds which is detimental to the indiv du I and the society as a whole The perbit at tous to the dogs and perhaps th rul ng clas and the Government also want to scouse their degeneration of down fall as this may blunt their strug gle for existence and thus the Government and the reactionary force, hope bunufit from this Although Government could have aroused their keen ness to struggle and helped them to de velop self confidence and self resance through such a powerful mass medic as films but I im afaid that they are i luc t int to do so Sir an English fortnightly of (il titt named Ju Jawan Ju Ki in in their issue dated 28 12-1872 has stated how the censor Board 15 helping Under the in distroying our society heading corruption at the height in Film Censor Board they have stated that there deep rooted corruption in the Central Board of Film Censors They go on to ٩ìy

The Cine film Reform Association of India Calcutta drew the attention of the said Board to the fact that it had been grinting certificates to Films which contained in them very indecent and obscene scenes and postures and asked for putting a chick over such films in the interest of the public but all in vain

Now there were films being circulated in the market which were highly indecent and obscene and against the Censoring rules some of them were named below

Zaroor at Do Roha Buniond Rammur Ka I akshman, Sahzada Babul Ki Galiyan, Dr X Doet Aur Dushman all Hindi which were highly indecent and obscene and censoring rules had been thrown to the wind apparently for questionable reasons which demanded immediat. (B) in quiry to locate the real culprits behind this anti-social game, in the interest of the society

I want to submit Sir, that the cause be hind the production and exhibition of such obscene films is the Cmematograph Act of 1952. The Board of Film censors was constituted under that act. But the method of appointment of the Chairman and other members of that Board is very faulty. They are either ignorant of the situation.

prevailing in the Film world or are reluc tant to keep themselves informed it has been pointed by the Khosla Committee that most of the Chairman of the Cen or Bon or films us this beith whis on ti mister from on post and before getting nother ice il n p n They utilise this po ting is a paking place. What serous ness mil sincerity can be expected of them in the matter of ceresting films for public exhibit on? they harily so my films unless forced to do so when some contro versy centr tes over inv film Sri it his been stitled the Khosi Committee that in most cases the personnel of the Regional Masory Committees Fxamining Committees and reviewing Committees are poorly clue led or even maledu cated If this b the composition of the examining Committees then there i no wonder that all sort of indecency vulgarity and crudeness are being permitted in our films in the num or modernism. The sole aim being the extraction of the maximum amount of money from the cinema going public. The main contents of the films which are Box office Hits is sex appeal I ilms without sex glamour fall to click This is the condition today and this condition has been allowed to prevail by the members of the various Committees men Sir c en todas tioned earlier membe s are paid Rs 10 per day as conveyance illowance. If members are to be found on 10 pci dis then no wonder that such members will be from very ordinary strata I believe that the Cinema tograph Act of 1957 is the root cause of all these evils. I will therefore request he Minister once arain to bring forth a comprehensive lee lition instead of this pice-meal legislation

Let li the shorteonings of the Principal Act be removed and a molified comprehensive Bill brought before this House. This will go a long way in rehabilitating our film industry on the right lines in keeping with our national tradition and culture. Let the Censor Board be constituted without educated and learned people. Then only such films will be produced which will have educative as well as entertainment values and our people will really benefit from such films.

"SHRI M. KATHAMUTHU (Nagapattinam): Mr. Chairman, Sir, the Cinematograph (Amendme 1) B !!, 1972 is a small plece of legislation seeking to extend the Cinematograph Act, 1952 to the State of Jammu and Kashmir and to provide for laying before each House of Parliament the rules made under the Act.

Though there is nothing particularly objectionable in the amending Bill, I would like to refer to certain wider issues public importance. The parent Act has been in operation for the past 21 years. The Government must have definitely gained adequate experience to understand the drawbacks and deficiencies of parent Act. It would have served a more useful purpose if a comprehensive legislation for removing all the Bills of cinema industry had been enacted by the Government and then the approval of this House had been sought for extending the same to the State of Jammu and Kashmir is regrettable that the Government have not done this thing. Instead, the Government are seeking the approval of the House for extending the parent Act with all its inherent lacunae to the State of Jammu & Kashmir.

Since 1952 many Committees have gone into the working of the film industry and have made valuable and useful recommendations. More particularly, the Kholsa Committee appointed a few years has made many far-reaching recommendations for not only removing the ills of the film industry but for also ameliorating the working conditions of lakhs of workers in the film industry. While replying to the Debate on this Bill in the Raiva Sabha, the hon. Minister assured the House that a comprehensive legislation incorporating the recommendations of Khosla Committee would be brought forward shortly by the Government. During the last session of Lok Sabha, my hon. friend Shri S. C. Samanta brought forward a Private Member's Bill for redressing the manifold wees of the cine workers and other low-paid employees in the film industry. At that time also, while beseeching the hon. Member to withdraw Bill, the hon. Minister assured the House

that the Government theaselves would bring forward a legislation for the welfers of the lakes of sine workers. So far, nothing has been done by the Government in fulfilment of the assurances given to both the Houses of Parliament, but now we are asked to approve this amending Bill seeking just to extend the parent Act passed in 1952 to the State of Jammu and Kashmir.

Since 1952 various rules and regulations under the parent Act must have been framed by the Government I need not say that such rules and regulations are the necessary accompaniment of any Act, which help the officials to achieve the objectives envisaged in the Act. I am at a loss to understand the hesitation on the part of the Government to place before the House such rules and regulations. In fact, this House must have been given long time back to verify whether the rules framed did conform to the provisions of the Act. Though I welcome that a provision seeking to do that in this amending Bill has been made, I want to request the hon. Minister that all the rules and regulations which have so far been framed by the Government under this must be placed before the House for its scrutiny

Now, I would in brief refer to chaotic situation prevailing in the film industry. The film is a powerful mass medium through which modern values life, high idealffis and rational thoughts, and revolutionary zeal to cope with the numerous problems of modern life could be propagated among the masses. Even forgetting for a moment that revolutionary ideas are not put through this powerful mass medium at least for the purpose of establishing a socialist society in the country the film could have been used for spreading among the masses the tenents of socialism which seems to be basic objective of the Government. I am sorry to say that there is no provision in the Cinematograph Act to ensure this. What do we see in actual day to day life? Chesp. crime thrillers are galore. Obscenities in films pandering to the sulsar taste of the people are in abundance. I have no heel-

The original speech was delivered in Tamili

tation in saying that on account of such films degradation and decay have set in our society and the people of our country have lost their cultural moorings. high time that this trend is reversed with the help of legislation. It must be ensured that the film becomes a through which faith and confidence restored in the minds of our people. It must also become an instrument for creating a healthy environment for future generation I am sorry that the Government have woefully failed to make the best of this powerful medium for the good of the country and for the welfare of the masses.

Cinema industry has become the profitmotivated mainstay of a few greedy film magnates. It is no longer a mass medium for the good of the public If you look at the recent pictures, they are unrelated to the day to day life, unimaginative in their contents and they are just depictions of unreal fantasies. The present Cinematograph Act has no provision to say whether a particular film could be shown to an adult or not. There is also no provision in the Act to transform cinema into a useful mass medium for the good of the people. Inspite of the fact that the Khosla Committee recommendations generated a good deal of debate and discussion throughout the country, the Government have not yet thought it fit to bring forward a comprehensive legislation giving effect to the satutory suggestions of the Khosla Committee, which will in turn remove the ills in the industry and transform it for the benefits of our people.

Before I conclude, I would just refer to the pitiable position of the lakhs of cine workers. Barring the top actors and actresses, all others are just at the mercy of the producers and financiers. In word, I can say that they are their slaves in bondage. I am deeply pained to say that they have not yet been given any legislative protection by the Government. I would urge upon the hon. Minister that he should at the earliest bring forward a comprehensive legislation both for regulating the cinema industry and for the good

of the cine workers as also for the removal of unsocial influence of film among the masses.

With these words, I conclude.

श्री रुद्र प्रताप सिंह (बाराबंकी) माननीय प्रधिष्ठाता, महोदय, सर्बप्रथम मै हृदय के धरातल से ग्रापके प्रति ग्रपना धाभार प्रदक्षित करना चाहता है। जो ग्रापने मझे चल चित्र मशोधन विधेयकः 1972 पर अपने विचार प्रकट करने का . भवसर प्रदान किया है। मान्यवर, जैमा कि सदन को ज्ञात है कि हमारी नेता श्रीमती इन्दिरा गांधी जी जहा तक एक भ्रोर लोकतंत्र. समाजवाद ग्रीर धर्मनिर्पेक्षता के मूल्यो की रिक्षा करना चाहती है ग्रीर सामाजिक विषमताम्रो को समाप्त करने की नीति का ध्यान रखती है वही पर उनकी दष्टि मे सदैव ही भारत की ग्रखडता, प्रभुमत्ता ग्रीर भावात्मक एकता ग्रीर राष्ट्र मे शामन में एकरूपता पर भी उनका ध्यान रहा है। जो विधेयक हमारे मामने है उसका सम्बन्ध जम्मु-कश्मीर के माथ है। जैसा कि सदन के सभी सम्मानित मदस्य इस बात से परि-चित है कि चलचिव ग्रधिनियम, 1952 का जो कर्यक्षेत्र या जम्मू कश्मीर उसके कार्यक्षेत्र के बाहर था। श्रीमन जब सरकार के किसी मंत्रालय के द्वारा इस प्रकार का विधेयक सदन मे रखा जाता है जो जम्म कश्मीर को हमारे कार्यक्षेत्र के ग्रन्तर्गत लाता है भीर शासन की एकरूपता में हमारी सहायता करता है तो हम हृदय से सरकार के प्रति भ्रभारी होते हैं भीर हमारा मन हर्ष से प्रफूल्लित हो उठता है क्योंकि हम चाहते है कि हमारे राष्ट्र मे शासन की एकरूपता है। इस के द्वारा इस बात की व्यवस्था की गई है कि जो चल चित्र ग्रधिनियम, 1952 है जिसके द्वारा सेंसर बोर्ड का गठन होता है और वह चलचित्रों का सार्वजनिक प्रदर्शन के हेत् प्रमाण-पत्न देता है कि कौन सी फिल्में जनर हित में उचित हैं अथवा अनुचित है, इस प्रकार

थिरे इ.. प्रताप मिह

से इस विश्वेयक के द्वारा इस बात की व्यवस्था की जा रही है कि जम्मू कश्मीर को भी इसके कार्यक्षेत्र के ग्रन्तर्गत ले ग्रामा जाय जिस से उस क्षेत्र के निर्माताओं और जनता को इस बात का लाभ प्राप्त हो सके कि चलचित्र मधिनियम, के भन्तर्गत जो सेंसर बोर्ड है उसके द्वारा जनता को प्रदर्शित की जाने वाली फिल्मो को, क्या उचित है और क्या अनिकत है, उसके माधार पर उनको वह स्रधिकार भीर सुविधा प्राप्त हो सके, मै समझता ह कि यह उचित वाल है। इस सम्बन्ध में किसी भी • सवस्य को कोई भ्रापत्ति नहीं होनी चाहिये। हम समझते है कि यह विधेयक देश की भावात्मक एकता और ग्रखण्डता की श्रखला में एक भीर कढ़ी जोडता है।

श्वन्त में मैं इस रजत जयन्ती के वर्ष मे. इस नवीन वर्ष के शभारम्भ पर जो हमारा प्रथम अधिवेशन हुआ है इसमे हमारे सूचना भौर प्रसारण मनालय के द्वारा, हमारे सम्मानित मंत्री महोदय श्री गुजराल जी तथा भाई धर्मवीर जी के द्वारा जो एक महत्वपूर्ण विधेयक यहा पर प्रस्तुत किया गया है भीर जो हमारे देश की भावात्मक एकता भौर साथ ही साथ शासन मे एकरूपता लाने के प्रयासी को बल प्रदान करता है, इसका हृदय से स्वागत धीर समर्थन करता ह भीर उनको इसको लाने के लिये बधायी देता

SHRI C T DHANDAPANI (Dharapuram): Mr Chairman, Sır, this Cinematograph (Amendment) Bill, 1972 purpose serves the very same the previous Bill did. This Bill has a very hmited scope. The measures which was enacted in 1952 was amend in 1972 after two decades. So, the Government could gain much experience out of it but they failed to bring a comprehensive Bill covering a wide range, bringing such modiffications which could be accepted many more people.

The cinema is a powerful and purpassial medium of mass communication. Not only that. I would like to say that this is a Central legislation. Cinema is an educative medium. We have taken education as a State subject, but now we have taken the cinema as a Central subject. This country is a composite country consisting of various cultures, languages But we have to take this and habits medium in a different aspect. The Central legislation will not serve the purpose because the different attitudes of the people of this country will show a different thinking in this field

In this connection, I would like to say that this should be shifted to the State list and then only the State Governments will go into the details and will do the needful to the people according to their wishes and tastes

There were two committees called the Patel Committee constituted in 1952 and the Khosla Committee consisted m 1968 which submitted their recommendations in But the recommendations of the Khosla Committee have not been implemented except only one and that was more widely discussed among the youth sometimes among the elders also. The hon. Deputy Minister who is young might be knowing about that Sometimes might have discussed it privately and also publicly

Now, about the Censor Board, Government have nominated certain members to the Censor Board. I do not know what is the criterion for appointing the members to the Censor Board. The mombers of the Censor Board, as my previous speaker said here, do things according to the whims and fancies of the local people. For example, I want to state one instance Something which is inconvenient to the Central Government is not being censored For example, our State Government, that is, the Tamil Nadu Government, constituted a committee to so into the matter of the dispute between Mysons and Tamil Nadu on Cauvery waters, The committee was discussing certain points and that discussion was pictured by the State unit of the Film Board, but that was agt permitted to be exhibited in the theatres because there was a line of announcement in it, namely, that the committee regret to say that there was delay on the part of the Central Government in the case of the Cauvery water dispute. Because the committee spelt out certain things in one sentence, the picture was not allowed to be exhibited. I do not know what reason the Government is going to advance for this.

Thirdly, in the State Government we exhibited certain films The theatre consists....

MR. CHAIRMAN. How much time would you like to take?

SHRI C. T. DHANDAPANI: Ten minutes. MR. CHAIRMAN: You may please continue on the next day. The discussion is not concluded. It will be taken up on the next day.

18 hrs.

BUSINESS ADVISORY COMMITTEE
Twenty-third Report

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): I beg to present the Twenty-third Report of the Business Advisory Committee.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, February 21, 1973/Phalguna 2, 1894 (Saka).

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